

[English]

**RBI Nominee in Private and Public Sector Boards**

3574. SHRI K.S. RAO : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have received any proposal from the Reserve Bank of India (RBI) for withdrawal of its nominee Directors from the board of private and public sector banks;

(b) if so, the details thereof and the rationale therefor;

(c) whether the RBI has formulated any guidelines in this regard;

(d) if so, the details thereof;

(e) whether the Government also propose to withdraw their nominees from the Board of the Private and Public Sector Banks on the lines of RBI; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) to (d) Reserve Bank of India (RBI) has reported that in pursuance of Section 36 AB of the Banking Regulation Act, 1949 it has been appointing its officials as additional directors (nominee directors) on the boards of private sector banks. RBI's nominee directors on the boards of public sector banks are nominated in terms of the provisions of the Banking Companies (Acquisition and Transfer of Undertaking) Act, 1970 and 1980. As of now, there is no proposal for withdrawal of RBI's nominee directors from the boards of public sector banks.

(e) and (f) There is at present, no proposal under consideration of the Government for withdrawal of its nominee directors from the boards of public sector banks. Government does not appoint its nominee directors on the boards of private sector banks.

**Conditions of Handloom Workers**

3575. SHRI MULLAPALLY RAMACHANDRAN : Will the Minister of TEXTILES be pleased to state :

(a) whether the Government have made any study about the number of persons working in the Handloom Sector;

(b) if so, the details thereof, State-wise; and

(c) the steps propose to take by the Government to improve the conditions of handloom workers?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) Yes, Sir. The First Census of Handlooms was conducted in 1987-88. The second Census of Handlooms has commenced during 1995 through National Council of Applied Economic Research (NCAER), New Delhi, which is still under process.

(b) Statement showing number of persons working in the handlooms sector as per 1987-88 Handloom Census is attached herewith.

(c) Under various schemes of the Government assistance is being provided for skill upgradation, design development, technical development, input supplies, marketing support and welfare etc. for improving the conditions of handloom workers.

**Statement**

*Statement Referred to In Part (b) of Reply to the Lok Sabha Unstarred Question No. 3575 for 10.07.1998*

S.No.	State/UTs	*No. of persons working in handloom sector as per 1987-88 Census
1	2	3
1.	Andhra Pradesh	463507
2.	Arunachal Pradesh	47400
3.	Assam	2003297
4.	Bihar	240627
5.	Delhi	19727
6.	Goa	101
7.	Gujarat	67875
8.	Haryana	37537
9.	Himachal Pradesh	55285
10.	Jammu & Kashmir	53432
11.	Karnataka	185810
12.	Kerala	74694
13.	Madhya Pradesh	79350
14.	Maharashtra	137695
15.	Manipur	335383
16.	Meghalaya	13886
17.	Mizoram	129285
18.	Nagaland	147617
19.	Orissa	245980
20.	Pondicherry	7536